

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 384 OF 2017 & IA NO. 1085 OF 2017

Dated: 18th December, 2017

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Indian Wind Power Association	...	Appellant(s)
Vs.		
Karnataka Electricity Regulatory Commission & Ors.	...	Respondent(s)

Counsel for the Appellant (s) : Mr. Senthil Jagadeesan
Mr. Sonakshi Malhan
Ms. Suruti Choudhary

ORDER

The learned counsel, Mr. Senthil Jagadeesan, appearing for the Appellant, submitted that, they are moving the matter before the State Commission for amicable settlement and the said process is under progress. Therefore, he submitted that the above case may kindly be listed in the 3rd week of January, 2018 to enable them to pursue the matter for settlement before this State Commission.

The submissions made by the learned counsel appearing for the appellant as stated above, is place on record.

Post this matter on **25.01.2018** as agreed by the learned counsel appearing for the Appellant.

**(S.D. Dubey)
Technical Member**

**(Justice N.K. Patil)
Judicial Member**